

**GOVERNMENT OF INDIA  
RURAL DEVELOPMENT  
LOK SABHA**

UNSTARRED QUESTION NO:1013

ANSWERED ON:27.02.2001

UTILISATION OF FUNDS FOR RURAL DEVELOPMENT

A. VENKATESH NAIK;ASHOK NAMDEORAO MOHOL;GEORGE EDEN;RAMSHETH THAKUR;Y.S. VIVEKANANDA REDDY

**Will the Minister of RURAL DEVELOPMENT be pleased to state:**

- (a) whether the Union Government have decided to call the meeting of State Rural Development Ministers and various organisations to discuss the failure of State Governments to utilise the funds for rural development;
- (b) if so, the time by which this meeting is likely to be held;
- (c) whether certain State Governments have diverted the funds meant for the development of the rural areas for some other purposes;
- (d) if so, the details thereof, State wise;
- (e) the action taken against the defaulting States;
- (f) whether the Government propose to make the people aware of the programmes to ensure that the funds are utilized properly;
- (g) if so, the details thereof; and
- (h) the other steps being taken to ensure proper utilization of the funds ?

**Answer**

MINISTER OF RURAL DEVELOPMENT (SHRI M. VENKAIAH NAIDU)

- (a) & (b): A meeting of Ministers in-charge of Panchayati Raj and Rural Development of the States is proposed to be held for reviewing the implementation of the Rural Development Programmes . However, the date for the meeting has not been fixed.
- (c) to (e); Reports of diversion of funds in some States have been received. Such cases, as and when received, are forwarded to the respective States for their comments before initiating appropriate action in the matter.
- (f) & (g); The Ministry of Rural Development strive to disseminate information and create awareness in regard to different Schemes/Programmes of Rural Development amongst the target groups in the villages through various modes of communication such as Electronic Media (TV & Radio), films, advertisements in newspapers, posters, leaflets, outdoor publicity, exhibitions, etc.
- (h): The Ministry have developed a comprehensive system of monitoring through various mechanisms such as periodic Progress Reports, inspection by the State Government officials, Area-Officers` Scheme, Performance Review Committee etc. to ensure proper utilisation of funds by the States. The release of funds is subject to receipt of Utilisation Certificates and Audit Reports. It has been impressed upon the State Chief Ministers also from time to time, to ensure proper utilisation of funds.